

problem has not been solved. After that they have adopted this method which is assuming alarming proportions. Through you I would like to draw the attention of the Government to the happenings in Bihar and the Bihar Government had announced the constitution of the Jharkhand Council but despite that this is going on.

Since the matter relates to the Centre as it concerns the formation of a new State the issue should be settled as early as possible. You may recall that the leaders of the Jharkhand Mukti Morcha have threatened to take up A.K. 47. This should not be taken lightly. Such trends are emerging there. The Jharkhand Mukti Morcha people are in politics through elections but another group has emerged there which absolutely believes in violence. In such a situation, keeping in view the unity and integrity of the nations as well as keeping in view the security of the country and in order to improve the situation, we demand that this question should be taken seriously and a meeting of the Chief Ministers of all the States should be immediately called as also a meeting of the agitating people should also be called so that a solution to the problem can be found out.

SHRI RAM NIHOR RAI (Robertsganj). The Nav Bharat Times of 23rd March reports how the Harijan pasis and Chamars have been fired at by the high caste people and many people have sustained bullet injury. I would like to draw your attention to the people being victimised by the high caste people in Lahuria village under Thana Mill Area of Raibareilly district of Uttar Pradesh. This incident happened on the 20th of December. After that on the 6th of March the high caste people beat with lathis Sarvashree chhote Pasi, Babu pasl, Sheetala Chamer, Prem Lal Chamar and Ramkumar and Mani Lal of their family as they refused to do forced labour. The Government land allotted to Pasis and Chamars on lease is being used by high caste people as they have installed a pumping set there and force them to do unremunerative work. The F.I. R. which has been lodged was incorrect. The low caste people were fired at and people have been injured. The BJP government in Uttar Pradesh

commits such atrocities on Harijans, then it will have serious consequences. What has taken place in Bara in Bihar can occur in Raibareilly in Uttar Pradesh. (Interruptions) Mr. Speaker, Sir, their families and their children are starving. It should be ensured that atrocities are not committed on these Pasis and Chamars in future. Those who are responsible for this incident should be arrested. (Interruptions)

[English]

MR. SPEAKER: One after the other, not at the same time.

(Interruptions)

[Translation]

MR. SPEAKER: Katikeshwarji, your hand is up every day, today I will allow you.

[English]

I will allow you, Shri Singh Deo

(Interruptions)

MR. SPEAKER: If you do not want to pass the Budget, I can allow every body. That is your outlook.

12.27 hrs.

RE. BFORS ISSUE

[English]

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, I am rising yet again to make a reference to what I hold is the largest, possibly the most momentous and certainly the most consequential arms scandal that this country has witnessed since independence.

There is, I hope that there is a consequential factor of this scandal and I have had occasion to say it earlier and I respect it with respect to all those that disagreed with me in

this regard., that unless the matter of Bofors is settled, it is resolved, it has a life of its own and it will keep on re-surfacing and it will haunt us, it will haunt the Indian polity until we answer the question that the Bofors scandal has asked and continue to ask.

We have witnessed in this and earlier Parliaments the successive phases of this Bofors scandal. It started with outright denial by the Treasury Bench that no such thing had taken place, and it was a figment of imagination and it was something that we in the Opposition had used to scare the Treasury Bench with.

When that phase ended we went through the hoax of a Joint Parliamentary Committee which was a phase of an obstructing inquiry, and then obfuscating the investigation. Subsequent investigations were obfuscated by one means or another.

We are currently in the fourth phase of Bofors in which there is a deliberate, institutional and Governmental sabotage of legal proceedings both within the country and internationally. This last phase, in which the Government has a hand, is a deliberate phase and this will have very serious consequences. You can differ with me over the amount of money involved or whether it is consequential or not consequential. But the factor of accountability is there. I have had occasion to say this here.

In every other country it has happened, it is not as if in relation to arms scandal, only India is an exception. Other countries also have also witnessed them. Japan is constantly witnessing them as also the United States of America, Belgium. In each and every country whenever such a scandal has surfaced, whenever there is a complaint of malfeasance, misdeed, there has been a proper inquiry, there has been an accountability and somebody or the other irrespective of how highly placed, has had to pay a price. It is only in India that we accept it, whether it is businessmen or it is a politician or it is a Minister, they will engage in all kinds of activity and not be accountable to anyone,

to Parliament, to the people and we just wash it away.

The recent revelation started from February of this year when *Dagen Nyheter* reported names, spoke of investigation and even earlier I had an occasion to say, that it is incumbent on the Treasury Bench, on the realign party, which does not tire of taking the late Prime Minister's name, that it is the name of the late Prime Minister, that is being sullied, when the name of the late Prime Minister is being sullied it is your responsibility to ensure that his name is cleared once and for all and finally.

We have the actual CBI proceedings which have been thwarted. And the CBI has gone to the extent of sending to Switzerland a copy of a case, that was lodged in the High Court here after the Supreme court has ruled that the FIR lodged earlier in respect of one Mr. Win Chaha is a legitimate document and can be handled by the Swiss Courts. The CBI goes and secretly and silently passes them on an abstractive case in the High court that has been lodged.

Thirdly, recently, Mr. Martin Ardo, who was the managing Director when this contract was arrived at in India, has charged I can only reply on reports that I have heard that in these payments that were made, the Congress Party was the recipient of something like Rs. 50 crores at today's rate of exchange. It is possible that the Congress Party had not received this money. It is equally possible that somebody on behalf of the Congress had received this money. But either way, whichever way it is, the Congress Party for its own sake should engage an inquiry and say, "No, we did not receive this money. And here is the inquiry." Therefore, on account of this aspect of accountability, there are charges that late Olof Palme's murder is related with the Bofors scandal.

I just ask three or four clarifications from the Government. Firstly, the Government must come forward with a statement on the February revelations. It will not do for them to say that the CBI has been asked to look into it. We know, how currently the CBI has

been asked to look into it. We know, how currently the CBI is looking into Bofor. Secondly, the government must clarify this. We had an occasion to say this earlier in respect of the CPI. And if reports gave appeared that the congress party has been the recipient of Rs. 50 crores from Bofor, then certainly, I think, the Government must come forward and say: "No, we had not received it or "Yes, we have received it." or No, somebody received it on our behalf." And you cannot do it unless you actually inquire. Thirdly..(Interruptions)

[Translation]

SHRI KRISHAN DUTT SULTAN PURI (Shimal): Have you received a letter to the effect that a kickback of Rs. 50 crore was given ?(Interruptions) This allegation is totally baseless. (Interruptions)

[English]

MR. SPEAKER; Please now conclude now.

SHRI JASWANT SINGH: I will conclude, Sir. I know, Sir, that so far as Sweden is concerned, the five years estoppel in Sweden is going to end in about three or four days' time, And once this five years estoppel in Sweden ends, then a lot of people in Sweden will start talking. It is, therefore, better for the Government to start inquiring seriously before the swedes start talking. The Government must clarify that.

Further, the Government must clarify as to what is it doing about the Swiss Courts. In the Swiss Courts we are hearing all kinds of accounts that the Government is actually encouraging the Swiss Case to lapse. Therefore, these clarifications must come from the Government. I have held consistently resurface that this is a very major scandal and the more you try and bury it, the more it will resurface.

SHRI. SOMNATH CHATTERJEE (Bolpur): Sir, I am glad that Mr. Jaswant Singh has raised it. We got an impression from Mr. Advani's speech the other day that according to them, Bofors has lost its impor-

tance because he said; 'alleged receipt of money by CPI was mere important than Bofor'. I am glad to know that now bofors is being reinstated in its proper position.

Sir, we are also very keen that there must be a proper inquiry and a proper investigation into the matter. The CBI officer has been changed. The investigating officer has been changed. What is happening indifferent proceedings in different countries abroad we do not know. The country is not taken into confidence. The parliament is not taken into confidence. Sir, new revelations are there and new reports are coming. Even in today's newspaper, many things have been said. So far as the whole question of arms purchase is concerned, the country's credibility has to be established. Therefore, this cannot be just out under the carpet and try to make it a political issue only. This is a question on which the country's prestige is involved; whether money has changed hands for the purpose of arms purchase and whether there have been such payments of money, payment is admitted. The only question is to whom and how much. Therefore, these facts must be finally brought to light. We want a propose investigation and the Government must immediately come forward with a full Statement on this.

SHRI K.P. SINGH DEO: Mr. Speaker, Sir..(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (DumDum): And, Sir, before that let there be a discussion as was promised earlier..(Interruptions).

SHRI INDRAJIT GUPT (Midnapore) Sir, let there be a discussion on this issue rather than have this kind of mini discussion in between. Everybody wants to say something. I want to say something about Bofor. I want to say something about Bofors I want to say something about bofor. I do not want to take your time now because you are worried about the Budget.

MR. SPEAKER; I must bring it to the notice of the hon. Members that this matter was discussed in the Business Advisory

Committee. At the first instance itself, the Government said that they are willing to have a discussion on this point, but it did not come up later on. Jawant Singhji insisted that he would like to raise it. So, I have allowed it.

SHRI SOMNATH CHATTERJEE: The date may be fixed here and now (*Interruptions*)

[*Translation*]

SHRI LAL K. ADVANI (Gandhi Nagar) Mr. Speaker, Sir, I believe that when this matter was discussed in the Business Advisory Committee, the Government said that they are willing to have a discussion on this issue. After that, even if the issue was not raised in the Business Advisory committee I think that consequent to the varied news items appearing in the newspaper over the past eight to ten days, the Government on its own should take the initiative to present the full facts before the House. Either the Government is a culprit in the case, because there is an allegation against it that it has made efforts to scuttle the investigations. The C.B.I officers who had gone there had tried to scuttle the investigations. Unless the Government comes out with the facts, there is no point in useless discussions. My colleague, Shri Jaswant Singh raised this issue today and we expected an important Minister of the Government to give and aural to the effects that the Government would make a statement in this regard, by tomorrow. We can have a discussion there after, but first of all, the Government should come out with a statement. It is very serious and major scandal. If we try to suppress the facts pertaining to that scandal, it won't be in the interest of any one. (*Interruptions*)

SHRI VILAS MUTEWAR (Chimur): We have discussed this issue umpteenth times. Where is the question of suppressing any information?

SHRI LAL K. ADVANI: Discussion is not the issue here (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS (Shri Ghulam Nabi Azad): Mr

Speaker, Sir., (*Interruptions*)

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, first let the opposition members speak, then the treasury benches may speak.

SHRIGHULAM NABIAZAD: Then what is the use of speaking? Wastage of time on speeches won't serve any purpose. We have always been prepared for a Debate.. (*Interruptions*)

SHRI RABI RAY: Mr. Speaker, Sir, I support the matter raised by Shri Jasant Singh. Sir, just now you mentioned that this issue was raised in the Business advisory Committee. I would like to bring to your notice that notice that for the past few days the Congress party spokesman has been making statements to the effect that the matter has now been closed. When such statements are being made outside the parliament and new revelations regarding the scandal are appearing in various newspapers, the people no more believes that the parliament will take up the matter again and the Government would come out with the facts. I mean to say that this matter has been raised in this House again as a result of new revelations. When the name of a former Prime Minister is being mentioned in foreign newspaper, it becomes essential on the part of the Government, in the larger interests of the congress party also, to come out with the facts. The Government is deliberately maintaining a discreet silence, for it is being openly said outside that it's a closer chapter. Mr. Speaker, Sir it is being said openly outside the parliament that this matter has been closed and there won't be any further discussion on it. A Joint secretary has also said that the matter is closed. In this regard, I would like to say that if the government has expressed its willingness to have a discussion in the Business Advisory Committee Meeting, then this issue should be taken up for discussion, once the discussion on the Budget is over at the earliest.

SHRI GHULAM NABI AZAD: Mr. Speaker, Sir, it is totally wrong to say that the government doesn't want a discussion on

this a matter. When it was raised in the Business Advisory Committees meeting, the Government made it clear that it is willing to have a discussion in the House., whoever it is convenient to you. Today also, I would like to reiterate the same.

SHRI LAL. K. ADVANI: Mr. Speaker, Sir, whether to have a discussion right now or not is the point. Both, the Government and the opposition are prepared for a debate. The point here is whether it is true that the Government tried to scuttle the investigations? The Government should come out with a statement on the allegations leveled against it. Thereafter, the House will decide when to have a discussion on it or not...*(Interruptions)*

SHRI GHULAM NABI AZAD: Mr. Speaker, Sir, the Government has no objection against having a discussion on the Bofors issue. The hon. Speaker is free to initiate a discussion, whenever he desires. The Government is prepared for that *(Interruptions)* we have no objections.

MR. SPEAKER : Paswanji, Please take your seat.

SHRI RAM VILAS PASWAN (Rorera): Mr. Speaker, Sir, it is true that a decision was taken if the Business Advisory Committee meeting and you and the hon. Minister had said *(Interruptions)* Sir, there may not be any need for a discussion, if the hon. Minister makes a Statement in the House, but it's true that this matter was raised in the Business advisory Committee meeting and the hon. Minister has stated that the Government has no objection against it. We would like to get a statement to the effect that no efforts was made to scuttle the investigations, no officers were transferred in this connection and that the allegations being leveled against the Government are baseless. We may not need a discussion thereafter and can thus save the precious time of the House.

Therefore, we demand that you urge the Government to come out with a Statement and only then, if necessary, time can be fixed for a discussion on the subject.

MR. SPEAKER; Look, you said that I should not withhold a discussion on this subject and therefore, I explained it to you and if you had not said it, I would not have explained it either.

[English]

SHRI K.P. SINGH DEO (Dhenkanal): Mr. Speaker, Sir, a series of newspaper articles have been appearing on the scandalous manner in which *(Interruptions)*

[Translation]

MR. SPEAKER: Please take your seat for a minute, as the leader of the opposition wants to make a point.

SHRI LAL. K. ADVANI: Mr. Speaker, Sir, I would like to make a submission on another important subject, but the issue raised by my learned friend is related to corruption. It won't be possible for us to check the wide-spread corruption, unless we make the guilty people at the higher level, accountable for it. Today, if the man on the higher level, accountable for it. Today, if the man on the street is asked about his basic problems, he would mention price-rise and unemployment. It is my belief that wrong economic policies and gross economic mismanagement are responsible for these two problems and corruption is a major component of that mismanagement, as also the generation of black money.

Mr. Speaker, Sir, today my party is holding nation wide demonstrations against price-rise and unemployment and I too would like to participate in them. The Bofors issue too is being raised and in a way this issue has highlighted the economic mismanagement of the Government and the manner in which efforts are being made to scuttle investigations into cases of corruption at higher-levels.

Along with my colleagues, I am walking out of the House, in protest against the faulty policies, mismanagement and corruption indulged into by this Government.

12.44 hrs.

Then Shri Advani and Some other Hon. Member Left the House.

[English]

SHRI K.P. SINGH DEO (Dhenkanal): Mr. Speaker, Sir, a series of newspaper articles have been appearing on the scandalous manner in which Upper Indravati multi-purpose project in the tribal districts of Kalahandi and Koraput is being implemented. This project is financed by the World Bank. Now the latest is an article in today's Indian Express by Shri Srimoy kar from Bhubaneswar. The article,

' world bank bid puts Orissa Government in a fix ' says, and I quote:

" The World Bank's attempt to take over the construction and compete administration of the on-going Upper Indravati multi-purpose project in the backward districts of Korapur and Kalahandi (for which it has been providing Financial assistance) has put the Orissa Government in a fix ".

" The World bank has proposed the appointment of a construction management to supervise and administer the project. It has identified five foreign companies for the purpose and has asked the Government of India to choose one and settle its consultancy fees which is pitched at anything between Rs. 30 to Rs. 50 crores.

Now, the last straw on the camel's back - it says..

" it is proposed that the management will take charge of the quality control, operational maintenance, hydrological studies and the administration. The general manager of the project, appointed by the State Government, will function under a director appointed by the management. The State Government's officials and engineers cannot be posted, cannot conduct measurements or can-

not incur any expenditure without the prior approval of the management.

We would like to know, since the hon Finance Minister is going to reply to the Budget today and since a lot of controversy has arisen about the role of the World bank about India's economic activity, if one goes by the face value of the article, then it is an affront to our national pride and prestige as well as our sovereignty. So, I request the Finance Minister through you, Sir, to clarify to the House and take the House into confidence on the entire scandalous episode which has arisen here because this project has been delayed three times and with cost overrun and time overrun, now it is going to cost the exchequer Rs. 900 crore and if this sort of interference is going to take place, then, Sir, we may have to think what are going to be the consequences of our getting aid from the World bank for our entire plan (*Interruptions*)

SHRI SUDARSAN RAYCHAUDHRI (serampore): Sir, it is a matter involving not only the violation of the rights of the State Governments, but also direct assault on our entire country's economic and political sovereignty. It is the World Bank's bid to take over this multi-purpose project involving Rs. 900 crore. This World Bank's bid to take over the entire project is going against the political sovereignty and economic sovereignty of our country. (*Interruptions*)

Sir, it has been said that the World Bank is going to thrust one management on construction upon this project and thought the State Government will be empowered to appoint a general manager of the project, this general manager would work under the tutelage of the Director of that Construction management and Sir, the World Bank has identified five of the foreign companies. It has asked the Central Government to choose one among these five companies and pay them consultancy fee of about Rs. 30 crores to Rs. 50 crore. What is this? The entire project would be the fiefdom of the World Bank. Sir, the Finance Minister should come out with a clear statement as to whether the World bank authorities will be allowed to play

have with our political and economic sovereignty in this manner (*Interruptions*)

SHRI CHANDRA SHEKHAR (Ballia):
On this issue we shall like to hear.

SHRI GEORGE FERNANDES.
(*Interruptions*) Mr. Speaker, on this issue before anybody else speaks, Shri George Fernandes should give his opinion because it has been done by the Government.

[*Translation*]

SHRI RABI RAY: Mr. Speaker, Sir, I drew your attention towards this issue yesterday also. It is good that Shri K.P. Singh Deo has raised this issue today. But I would like to say to Shri. K.P. Singh Deo that this matter is pending with the Government. It is a matter of large scale corruption. Mr. Speaker, Sir, while speaking on the Budget yesterday, Shri George Fernandes and Shri Chandra Shekhar levelled allegations. Now it is taking a practical shape. The World Bank had taken up the Indrawati Multipurpose Project for providing irrigation facilities in the backward districts, Kalahandi and Kolhapuri of Orissa. The World bank has providing Financial assistance to the Government of India as per usual agreement. The Government of Orissa has taken the responsibility to implement the project. It has been going on since 1985. Today, the situation has reached such a state that the World Bank says to the Government of India that they would be the owners of the project. The question is about its ownership. They say that four-five foreign companies would be authorised and out of five banks, one would be identified and Rs. 30 crore to Rs. 50 crores would have to be paid to the Bank as servicing charges.

[*English*]

SHRI K.P. SINGH DEO: Sir, if I may interrupt, the project was started in 1978, not in 1985 and Shri Morarji Desai laid the foundation for this.

[*Translation*]

SHRI RABI RAY: Mr. Speaker, sir, the

Government of Orissa was implementing it. Now, the World Bank is saying that the concerned officers of the Government of Orissa would have to follow strictly the directives given by the foreign company. The World Bank is putting a condition to pay Rs. 30 crore to Rs. 50 crore as service charges. All the documents are lying with the Government of India. It appears to us that the way the Government of India has mortgaged the sovereignty of the country to the World Bank, is not at all proper. Now the World Bank is imposing conditions on India that it would become the owner of the project. It is apprehended that the Government of India would agree to the conditions laid down by the World Bank. I would be happy if my apprehensions prove wrong. I am of the same opinion as the experts say that the Government has given up our sovereignty and the I.M.F. has become the owner. We are levelling this charge against the Government of India. Until and unless we raise this issue, how the world will come to know that the World Bank wants to become the owner. I would like that the hon. Finance Minister, Shri Manmohan Singh should make a statement in this regard. I would also request Shri Chandra Shekhar to raise this issue. Mr. Speaker, Sir, you should also ask the Government of India as to how the World Bank wants to become the owner. Would we invite the World Bank to give them ownership? Thus, it is a very serious matter. (*Interruptions*)

[*English*]

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, we feel concerned about this. What is the reaction of the Orissa Government to it? It is reported that a team of World Bank officials met the Orissa Chief Minister in this connection. However, we are opposed to the handing over of ownership of any project.

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, it is not an isolated case. The World Bank is entering into agreement with various State Governments and the Finance Minister should come out with a statement as to whether it is not a fact that a similar agreement had been made with the Tamil

Nadu Government. I do not know how many other Governments have done it. The other day, when I raised this question in the beginning of the Budget is cussion, some of my Congress friends took objection to it. Now, I am glad that Shri K.P. Singh Deo has raised this matter. I am not joking, I am serious about it. It is not a party question. As Mr. George Fernandes yesterday made a very vital point and raise a very vital debate before the country, if Shri Manmohan Singh and Shri Narsimha Rao are to be blamed, in the same way, Shri Biju Patnaik also has to apportion the blame. We just cannot be partisan and save the integrity and sovereignty of this country.

SHRI SRIKANTA JENA (Cuttack): Mr. Speaker, Sir, this is a project aided by the World Bank. Shri Chandra Shekhar knows the functioning of the Orissa Government and I do not want to mention anything about that. For any World Bank loan, the Government of India's guidelines has to be implemented not only by the Orissa Government or the Tamil Nadu Government, but by all the Governments (*Interruptions*)

MR. SPEAKER: On one point, there are many other who want to speak. Please conclude now.

SHRI SRIKANTA JENA: Sir, the World Bank is insisting on taking over this Indravati Project and I think, the Orissa Government is protesting. The Finance Minister is insisting that the World Bank should take up this project and the Orissa Government is being influenced by the Finance Minister that the World Bank should be allowed to take up this project.

That is my charge against the Finance Minister. (*Interruptions*)

SHRISYEDSHABUDDIN (Kishanganj): Mr. Speaker, Sir I wish to draw the attention of the House. to the continuing situation in Ayodhya. I know it was discussed yesterday in the House. But to seems according to press reports that the unlawful activities in Ayodhya in terms of excavation, in terms of demolition and in terms of construction are

going on apace. It seems to me that the authorities concerned have taken no notice whatsoever of the outburst in the entire country against the situation.

Now the hon Home Minister and the Government have said that they are prepare to send a delegation to Ayodhya. There is provesh in Persian:

"Ta Tiryak Abusden Shavd Mar Gasjidah Mudah Shavd"

Till the panacea is brought in, the one bitten by snake would have passed away.

It seems it me that the *modus operandi* of the authorities in Ayodhya is to confront the country with a fait accompli new reality, a new ground situation.

MR. SPEAKER: Should we discuss this topic every day?

This is very unfair. Just because they are not there today.

(*Interruptions*)

SHRI SYED SHABHUDDIN: Something must therefore be immediately. Otherwise the situation would go beyond the point of redemption and deteriorate beyond any remedial measures. I, therefore, request the Government not to delay sending the proposed delegation even by a day. (*Interruptions*) If it cannot be sent today, it must be sent tomorrow. (*Interruptions*)

MR. SPEAKER: It is not necessary. You do not have to reply. (*Interruptions*)

MR. SPEAKER; I would call you after Mr. V.S. Rao.

Your hand is always up. I do not know when you do not want to speak!

SHRI SOBHANADREESWARA RAO VADDE (Vijaywada): Mr. Speaker, Sir, I draw your kind attention to a very important news-item which appeared in the *Indian Express* today.

The Finance Ministry has finally given approval to the proposal that has been put forward by the Ministry of Railways for awarding of contract of Rs. 500 crore worth to purchase electrical locomotives. In the instant case.

MR. SPEAKER: Have you informed the Minister? No, no. There are certain procedures to be followed in the House. Have you informed the Minister that you are raising it?

(Interruptions)

MR. SPEAKER: Let me know these things first.

SHRI SOBHANADREESWARA RAO VADDE: Rs. 30 crore to Rs. 40 crore have changed hand in the electrical locomotive deal. This is a corrupt Government. Bharat heavy Electricals..

MR. SPEAKER: You have to inform the Minister and then to discuss it. I have no objection but you have to inform the Minister. You cannot just take the things by surprise. This is not a forum which should be used like this. No, please.

(Interruptions)

MR. SPEAKER: Not like this. You discuss it with the Minister. You inform him and then discuss here.

(Interruptions)

MR. SPEAKER: This is not correct. Something can be alleged against you too. Something can be alleged against any Member also. You have to give it to the Minister also. The rule requires that you should inform the Minister also.

(Interruptions)

SHRI SOBHANADREESWARA RAO VADDE: I urge upon it through, you Sir, that the Finance Minister should reply to this.

MR. SPEAKER: This is not correct. Mr. Rao, something will be alleged against you also. What is this going on?

(Interruptions)

SHRI SOBHANADREESWARA RAO VADDE: Let the Finance Minister clarify. Rs. 30 crore to Rs. 40 crore have changed hand in the deal. *(Interruptions)*

13.00 hrs.

How can they change their stand in a few months? Let the hon. Minister say. *(Interruptions)*

DR. KARTIKESWAR PATRA (Balasore): After 45 years of independence, in my constituency there are two blocs where no fire station is there. In a radius of 100 km there is no fire station.

MR. SPEAKER: Fire station comes under the Jurisdiction of the State Government. What is this?

*(Interruptions)**

MR. SPEAKER: No allowed. This is not go on record. You insisted so much and you raised a matter which has to be dealt with by the State Government please sit down now.

13.02 hrs

SHRI PALA K.M. MATHEW (Idukki): Sir, the district of Idukki has been struck by a very severe drought and this drought occurs and re-occurs very year with added severity but no action has been taken so far. The World bank and many of the national water resources agencies have been asked to provide help for this but nothing has been given so far. People have to walk 10 to 15 km in the difficult terrain, walking uphill in the rocky mountainous district and the people are suffering very much. There is no water in the district.

I would urge that a permanent solution should be found out for this problem on a was footing.

The State Government must also be requested to take necessary steps immediately and the centre should come forward along with the help of the World Bank and also the other water supplying agencies coming under central Government.

[*Translation*]

SHRI BRAHMANAND MANDAL (Monghyr): Mr. Deputy Speaker, Sir, the Member of Parliament from Ghazipur is on hunger strike since 25.3.1992. forty -two acres of barren land in Sukhpura village have been allotted to agricultural labourers. They were given possession papers also. But when they went to take possession of the said land, their houses had been demolished. The government of B.J.P. in convenience with the local Administration are committing atrocities on agricultural labourers and backward classes. Land reform laws are not being enforced there strictly. Therefore, I request the Central Government to interfere in the matter immediately and provide physical possession to the laboyers.

13.05 hrs.

PAPERS LAID ON THE TABLE

Memorandum of understanding between Gas Authority of India, and the Ministry of Petroleum and Natural Gas for the year 1991-92 etc.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): On behalf of shri B. Shankaranand, I beg to lay on the Table:

- (1) A copy of the Memorandum of Understanding for the year 1991-92 between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions) [Placed in Library See No. LT-1605/92]
- (2) A copy of the memorandum of Understanding for the year 1991-92 between the Indian Oil corporation Limited and the Ministry of petroleum and natural Gas (Hindi and English version) [placed in library See No LT-1606/92]
- (3) A copy of the memorandum of Understanding for the year 1991-92 between the Hindustan Petroleum, corporation Limited and the Ministry of Petrolium and Natural Gas (Hindi and English versions) [Placed in Library See No u1607/92]
- (4) A copy of the memorandum of Understanding for the year 1991-92 between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and natural Gas (Hindi and English versions)[placed in Library See No LT-1608/92]
- (5) A copy of the memorandum of Understanding for the year 1991-92 between the Oil India Limited and the Ministry of Petroleum and natural Gas (Hindi and English versions) [Placed in Library See No. LT-1609/92]
- (6) A copy of the Memorandum of Understanding for the year 1991-92 between the Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and natural Gas (Hindi and English versions) [Placed in Library See No.-1610/92]